(b) All the cases referred to in reply to part (a) have been reported to the Delhi Police. Allegations of dowry harassment have been made in two cases registered under section 302 IPC and 7 cases registered under section 306 IPC.

(c) and (d). 33 persons have been arrested in these cases including those pertaining to dowry deaths.

Eradication of untouchability

@992.. SHRI RAM NARESH KUSH-AWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made any critical analysis of the achievements made so far in the eradication of the practice of untouchability and improvement in the socioeconomic conditions of Harijans in the country; and

(b) if so, what are th_e details thereof stating the names of the States which have failed in the enforcement of the protection of Civil Rights Act to achieve the desired results and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) A copy of the annual report on the working of the protection of Civil Rights Act is laid on the Table of both Houses of the Parliament every year. So far, four such-reports covering 1977 to 1980 have been placed on the Tables of the Houses. These reports inter-alia cover details of various measures undertaken by the Central and State Governments for eradication of untouchability.

Simplified procedure for grant of loans under self-employment scheme

@©993. SHRI KRISHNA NAND JOSHI: Will the Minister-of INDUS-TRY be pleased to state:

©Previously Unstarred question 537, transferred from the 18th November, 1983.

 @ ©Previously Unstarred question
935, transferred from the 22nd November, 1983.

to Questions

(a) whether Government hav_e simplified the procedure with regard io the granting of $loan_s$ under the new self-employment scheme; and

(b) if so, what are the details in this regard?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) Under this Scheme, the Educated Unemployed Youth need not be registered with an employment exchange and can apply' to their respective DIC Task Force_s on plain paper. The Task Force will process the application and help them in preparing Project Reorts and in filling up the hank loan application forms before recommending their cases to the banks which are not to ask for any margin or collateral security. Reserve Bank of India has instructed the banks to dispose of the cases within fourteen day_s from the receipt of the application.

Shelter for urban poor

@994. SHRIMATI MONIKA DAS: Will the Minister of PLANNING be pleased tb state:

(a) whether it is a fact that the task force on shelter for the urban poor and slum improvement, headed by Shri L. M. Menezes, has submitted its report to Government; and

(b) if so, what are the salient features of the report?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). The Task Force o_n Shelter for the Urban Poor and Slum Improvement ha_s submitted a Summary of its Findings and Recommendations. The main

©Previously Unstarred question 622, transferred from the 18th November, 1983.